

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 411 of 1996

Wednesday, this the 10th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V. Salsudhan, S/o P. Velukutty,
Telecom Office Assistant,
Office of the General Manager, Telecom,
Kochi- 31.

.. Applicant

By Advocate Mr M.R.Rajendran Nair.

Vs

1 The Assistant General Manager(Administration),
Office of the General Manager, Telecom,
Ernakulam, Kochi -31.

2 The Senior Accounts Officer,
Telephone Revenue Accounts -III,
Office of the General Manager, Telecom,
Ernakulam, Kochi -31.

.. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC(represented).

The application having been heard on 10th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

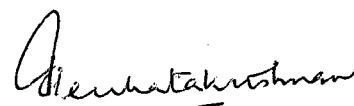
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A3 order imposing a punishment
on him and directing recovery of Rs.42,000/-. Applicant
pleaded not guilty to the charge leading to the loss of
Rs. 42,000/- contending that the amount in question was
stolen by a third person/persons. He would also contend
that the finding of guilt was reached without an inquiry,
notwithstanding a request made for holding a full-fledged
inquiry. These are contentions which should be considered

by the appellate authority, the first respondent. Till a decision is taken on the appeal (A-4), the punishment imposed on applicant under A-3 will remain suspended.

2 Application is disposed of as aforesaid.
No costs.

Dated the 10th April, 1996.



P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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List of Annexures

Annexure A3: True copy of the order No. Rule 16/VS/5 dated 28.2.1996 issued by 2nd respondent to the applicant.

Annexure A4: True copy of the appeal dated 2.4.1996 submitted by applicant to the 1st respondent.